

**GOVERNMENT OF INDIA  
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA**

UNSTARRED QUESTION NO:1535  
ANSWERED ON:02.12.2014  
VACANT POSTS IN PSUS .  
Poddar Smt. Aparupa;Venkatesh Babu Shri T.G.

**Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:**

- (a) whether many of the Public Sector Undertakings (PSUs) in the country are functioning without a Head/Chairperson;
- (b) if so, the details thereof, PSU-wise along with its impact on the performance of these organisations;
- (c) whether the Government has any proposal to fill all the vacant posts in PSUs and is considering to implement a minimum fixed tenure to executives in order to avoid sudden vacuum in the organisations;
- (d) if so, the details thereof and the time by which the above proposal is likely to be implemented; and
- (e) the status of compliance of the mandate under the Companies Act in the Central Public Sector Enterprises in the country?

**Answer**

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA)

- (a) and (b) : As per available information, presently there are 32 Central Public Sector Enterprises (CPSEs) without a regular Chief Executive. The list of these 32 CPSEs is annexed. These posts are being manned by making additional charge arrangements so that the regular functioning of the concerned CPSE is not affected.
- (c) and (d) : The filling up of posts of Chief Executives in CPSEs is a continuous process. As per extant guidelines, the applicants to Board level posts in CPSEs (including the posts of Chief Executives) should have minimum 10 years of balance service on the date of occurrence of vacancy of the concerned Board level post.
- (e) The CPSEs are expected to comply with relevant provisions of the Companies Act, 2013 as applicable to them.